

they have any information that, just as the strike and satyagraha have been led in Andhra Pradesh more for political reasons than for other reasons as far as levy on land is concerned, any political party has been instigating people and also seeing that the efforts of the Andhra Pradesh Government do not materialise?

Shri R. K. Malviya: We have not got any such information. The only information we have got is that one of the mills is in financial difficulties.

Shri Dinen Bhattacharya: May I know whether it is a fact that from West Bengal, various complaints were sent to the Central Government that several mills were not implementing the jute wage board's award *in toto* and, if so what action has been taken to see that these mills also implement the award fully?

Shri R. K. Malviya: The report that we have got from the West Bengal Government is that all the mills have implemented the recommendations of the wage board. If the hon. Member points out any default by any of the mills, we will take action.

श्री कछवाय : संकट काल की स्थिति को ध्यान में रखते हुये जो इस प्रकार से अनेकों स्थानों पर फैक्टरीज में झगड़े हो रहे हैं और काम ठप्प पड़ा है, उन झगड़ों और मामलों को जल्दी से निबटारा जाय ताकि काम चल सके क्या सरकार ने इसके लिए कुछ विचार किया है ?

श्री २० कि० मालवीय : सरकार ने बहुत विचार किया है । और पार्टीज का लेकर कान्फ्रेन्सों में आपस में समझौता हो गया है । एक तरफा फाल्ट नहीं है इसलिए यह स्थिति है ।

Shri A. P. Sharma: The hon. Deputy Minister stated that two of the unions have gone on strike. May I know whether those two unions are affiliated to the INTUC, AITUC or HMS? If they have gone on strike, is it not a

clear violation of the code of discipline and, if so, what action Government propose to take against both these unions to Central organisations.

Shri R. K. Malviya: I have not got information about the affiliation of the unions.

Shri A. P. Sharma: My question was . . .

Mr. Speaker: He has not got the information.

Shri A. P. Sharma: For violation of the code of discipline, what action Government propose to take?

Mr. Speaker: He can look into the conditions there himself. Next question.

F-104 Aircraft

+

*602. { **Shri D. C. Sharma;**
Dr. L. M. Singhvi;
Shri Prakash Vir Shastri;
Shri Maheswar Naik;
Shri P. C. Borooah;

Will the Minister of Defence be pleased to state:

(a) whether Government's effort to obtain F-104 aircraft as a part of military assistance from abroad have met with any success so far;

(b) whether any efforts have been made to buy these aircrafts or other comparable aircraft on a commercial basis; and

(c) if so, the name of the firm with which negotiations have been held and the terms offered for the purchase?

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): (a) Not yet, Sir.

(b) and (c). It will not be in the public interest to furnish this information.

Dr. L. M. Singhvi: May I know whether any recent effort has been made afresh to obtain such aircraft from any friendly foreign power and

if so, whether this matter was taken up during the recent visit of Mr. Talbot?

The Minister of Defence (Shri Y. B. Chavan): No, Sir.

Dr. L. M. Singhvi: May I know whether the Government have considered the possibility of obtaining similar aircraft from any other country except the United States of America and, if so, the name of that country?

Shri Y. B. Chavan: No, Sir; there is no proposal of that kind at present.

Shri Ranga: What are the countries wherefrom these aircraft are available, if they are willing to sell and if we are willing to buy, and at what cost approximately?

Shri Y. B. Chavan: Soviet Russia and the United States of America are the countries from which we can certainly try to secure supersonic aircraft.

Shri Majithia: In view of the fact that these high-speed aircraft require a highly developed ground radar system, is equal attention being given to the ground equipment also?

Shri Y. B. Chavan: Yes, Sir.

Merger of Goa

+

*603. { **Shri Harish Chandra Mathur:**
Shri Prakash Vir Shastri:
Shri Yashpal Singh:
Shri Bibhuti Mishra:
Shri P. C. Borooah:
Shri Bade:
Shri Vishwa Nath Pandey:
Shri D. C. Sharma:

Will the Prime Minister be pleased to state:

(a) whether any demand has been made for the merger of Goa, Daman and Diu with any State; and

(b) if so, from whom this demand has come and what reply has been given to them?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) and (b). Various individuals and organisations, including the party which has formed the Government, have proposed merger of the Union Territory with the neighbouring States. The Government of India's policy on the question of merger has been stated time and again by the Prime Minister.

The Government of India hope that the Government and Legislative Assembly of Goa, established under the Government of Union Territories Act 1963, will work for the betterment of this Union Territory.

Shri Harish Chandra Mathur: May I know, as the general impression goes, whether the Government of India is throwing its weight for the *status quo*; if so, why it is being done when the party which has won the elections as also the parties which have been rooted out have, by and large, voted for the merger except those who are pro-Portuguese?

Shrimati Lakshmi Menon: The Government of India will certainly maintain the *status quo*. That is the promise given, and the Prime Minister has expressed that view. As for the rest, we find that although this was an issue fought in the recent elections there is no majority opinion in favour of merger.

Shri Harish Chandra Mathur: The promise given was about the wishes of the people, and the wishes of the people have been expressed. If the Government of India thinks that the wishes of the people have not been expressed fully, may I know what are the reasons for such a thinking and what steps they are going to take to ascertain the wishes of the people now?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): The Government of India feel that the present is not the time